(c) and (d) All possible steps are being taken to expedite completion of the new AIIMS as per the timelines approved by the Cabinet.

New AIIMS projects are being assigned on EPC mode in the nature of lump sum contract basis with a fixed cost.

Filling up of Faculty & Non-faculty posts in the new AIIMS is being undertaken keeping in view the services and facilities planned in the AIIMS by taking serving Faculty from Government Medical Colleges/Institutes on deputation basis and contractual engagement of retired Faculty of Government Medical Colleges/Institutes.

Visiting faculty scheme in new AIIMS has been formulated to allow national and international faculty to work in new AIIMS for teaching and academic purposes. Overseas Citizens of India have been allowed to join as teaching faculty in new AIIMS.

The six functional AIIMS hospitals are also equipped with medical equipments required for rendering healthcare services.

Generic medicines stores

†3422. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of Government and private sale and storage centres of generic medicines in the country, State-wise numbers thereof;
- (b) whether the effects of allopathic and generic medicines are similar, if so, the reasons for higher prices of allopathic medicines available at allopathic medical store as compared to generic medicines; and
- (c) whether Government is aware of the fact that Government and private doctors discourage patients to use generic medicines, if so, whether Government has any action plan to maximise the usage of generic medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP). a total of 5440 dedicated retail outlets selling affordable generic medicines are functional in the country as on 15.07.2019. State-wise breakup is given in Statement (*See* below).

[†]Original notice of the question was received in Hindi.

(b) There is no definition of generic or branded medicines under the Drugs & Cosmetics Act. 1940 and Rules, 1945 made thereunder. However, generic medicines are generally those which contain same amount of same active ingredients) in same dosage form and are intended to be administered by the same route of administration as that of branded medicine. Further, drugs manufactured in the country, irrespective of whether they are generic or branded, are required to comply with 'the same standards as prescribed in the Drugs and Cosmetics Act, 1940 and Rules. 1945 made thereunder for their quality. As such they are expected to have similar effects.

The price of an unbranded generic version of a medicine is generally lower than the price of a corresponding branded medicine because in case of generic version, the pharmaceutical :ompany does not have to spend money on promotion of its brand. The sale of a generic version is incentivized by a pharmaceutical company by keeping a high trade margin for wholesalers and retailers.

(c) Medical Council of India (MCI), has notified an amendment in Clause 1.5 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 vide notification dated 21.09.2016, which stipulates that "Every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there Is a rational prescription and use of drugs". MCI has further issued a circular on 21.04.2017 vide which all the Registered Medical Practitioners under the Indian Medical Council (IMC) Act have been directed to comply with the aforesaid provisions.

State-wise details of Janaushadhi Kendras as on 15.07.2019

SI. No.	Name of the State	Number of Janaushadhi Kendras
1	2	3
1.	Andaman and Nicobar Islands	2
2	Andhra Pradesh	181
3.	Arunachal Pradesh	24
4.	Assam	79
5.	Bihar	155

220	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
6.	Chandigarh		5
7.	Chhattisgarh		206
8.	Dadar and Nagar Havel	i	14
9.	Daman and Diu		4
10.	Delhi		96
11.	Goa		8
12	Gujarat		494
13.	Haryana		160
14.	Himachal Pradesh		57
15.	Jammu and Kashmir		56
16.	Jharkhand		54
17.	Karnataka		524
18.	Kerala		465
19.	Lakshadweep		0
20.	Madhya Pradesh		145
21.	Maharashtra		358
22.	Manipur		35
23.	Meghalaya		1,
24.	Mizoram		19
25.	Nagaland		15
26.	Odisha		174
27.	Puducherry		14
28.	Punjab		164
29.	Rajasthan		127
30.	Sikkim		2

Export of food items under purview of food regulator

3423. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has received any proposal from the country's food regulator to bring export of food items under its regulator purview;
 - (b) if so, the details thereof; and
 - (c) the stand of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Yes. A proposal to include 'Export' within the ambit of Food Safety and Standards Act, 2006, along with other proposals for amendments to the said Act, has been received from Food Safety and Standards Authority of India (FSSAI) and is under consideration.

Implementation of Rashtriya Kishor Swasthya Karyakram

3424. SHRI HUSAIN DALWAI: PROF. M.V. RAJEEV GOWDA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the good practices that have worked under the Rashtriya Kishor Swasthya Karyakram (RKSK) in various implementing States and the plans to scale up the programme based on the good practices, across the country;